SIXTH REPORT OF THE PUBLIC ACCOUNTS COMMITTEE (1957-58)

SHRT M. GOVINDA REDDY (Mysore): Sir, I beg to lay on the Table a copy of the Sixth Report of the Public Accounts Committee (1957-58) on the Appropriation Accounts (Defence Services), 1954-55. Audit Report, 1956.

## ALLOTMENT OF TIME FOR CON-SIDERATION OF THE GIFT-TAX BILL, 1958

Mr. CHAIRMAN: I have to inform Members that under rule 162(2) of the Rules of Procedure and Conduct of Business in the Rajya Sabha, have allotted four hours for the completion of all stages involved in the consideration and return of the Gifttax Bill, 1958, by the Rajya Sabha, including the consideration and passing of amendments, if any, to Bill.

## MOTION FOR ELECTION TO THE COFFEE BOARD AND THE PRO-GRAMME THEREOF

THE DEPUTY MINISTER OF COM-MERCE AND INDUSTRY (Shri SATISH CHANDRA): Sir. I beg to move:

"That in pursuance of clause (xiv) of sub-section (2) of section 4 of the Coffee Act, 1942, this House do proceed to elect, in such manner as the Chairman may direct, one member from among themselves to a member of the Coffee Board constituted under the said Act."

## 12 Noon

Mr. CHAIRMAN: The question is:

"That in pursuance of clause (xiv) of sub-section (2) of section 4 of the Coffee Act, 1942, this House do proceed to elect, in such manner as

the Chairman may direct one member from among themselves to a member of the Coffee Board constituted under the said Act."

The motion was adopted.

Mr. CHAIRMAN: I have to inform Members that the following have been fixed for receiving nominaholding election, if tions and for necessary, to the Coffee Board:-

- 1. Number of members One. to be elected.
- 2. Last date and time 9th May 1958 for receiving nomi- (Up to 3 P.M.) nations.
- 3. Last date and time for 10th May 1958 withdrawal of can- (Upto II A.M.) didature.
- 4. Date and time of 10th May 1958 election. (Between 3 P.M. and 5 P.M.)
- Roem No. 29, 5. Place of election. Ground Floor, Parliament House, New Delhi.
- 6. Method of election Proportional representati on by means of the single transferable vote.

## MOTION FOR ELECTION TO THE RUBBER BOARD AND THE PRO-GRAMME THEREOF

THE DEPUTY MINISTER OF COM-INDUSTRY (SHRI MERCE AND Sir, I beg SATISH CHANDRA): move:

"That in pursuance of clause (e) of sub-section (3) of section 4 of the Rubber Act, 1947, this do proceed to elect, in such manner as the Chairman may direct, member from among themselves to be a member of the Rubber Board constituted under the said Act."

Mr. CHAIRMAN: The question is:

"That in pursuance of clause (e) of sub-section (3) of section 4 of the Rubber Act, 1947, this